

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

O.A. NO. 122/2020

CORAM

HON'BLE SHRI JAYESH V. BHAIKARIA, MEMBER (JUDICIAL)
HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 20.03.2020

Anand Kumar Sahu aged about 44 years, Son of Shri Jatan Sahu, presently posted as Station Master at Sonakan in CKP Division and resident of Kathitand, Ratu, P.O.- & P.S. Ratu, District- Ranchi (Jharkhand).

By Advocate : Shri Sudarshan Shrivastava

Versus

1. The Union of India through the General manager, South East Railway, Garden Reach, Kolkata
2. Office of P CO M, Garden Reach, 14 Strand Road, Kolkata-700043.
3. Divisional Railway Manager, South Eastern Railway, Chakradharpur Division, Chakradharpur, PIN-833102.
4. Sr. Divisional Operation Manager, South Eastern Railway, Chakradharpur Division, Chakradharpur.
5. Divisional Railway Manager, South Eastern Railway, Ranchi Division, Ranchi-834001.
6. Divisional Personnel Officer, South Eastern Railway, Ranchi Division, Ranchi

By Advocate : Shri Prabhat Kumar

ORDER (ORAL)

Jayesh V. Bhairavia, Member (Judl.) :- The present O.A. has been filed by the applicant for issuance of a direction to respondent no.4 to relieve the applicant forthwith from Chakradharpur Division in view of transfer order as contained in letter dated 18.01.2017 and for a further direction to respondent no. 6 to accept the joining of the applicant thereafter.

2. L/c for applicant submits that the applicant has submitted his representation dated 29th November 2019 before the competent authority with a request to relieve him in accordance with the Circular and existing policy for transfer on own request. The l/c for

applicant further submitted that after filing of the present O.A some new event has been taken place. He further submitted that the applicant will be satisfied if an appropriate direction is issued to respondent no. 4 i.e Sr. Divisional Operation Manager, South Eastern Railway, Chakradharpur Division, Chakradharpur to consider and dispose of the representation of the applicant within stipulated time frame. L/c for applicant further seeks permission to file an additional representation.

3. Shri Prabhat Kumar, Standing counsel for respondents submits that he has no objection if any direction is issued to the authorities to decide the pending representation, if any. However, the same will be decided in accordance with the Circular and existing policy for transfer on own request.

4. In view of the above, permission is granted to applicant to file additional representation, if so desired, within a period of a week. The respondent no. 4 i.e Sr. Divisional Operation Manager, South Eastern Railway, Chakradharpur Division, Chakradharpur is directed to consider and decide the pending representation alongwith the additional representation by passing a reasoned and speaking order expeditiously preferably within a period of four weeks from the date of filing of additional representation.

5. Accordingly, the O.A. is disposed of with above direction with no order as to costs.

(Dinesh Sharma)
Member (Admn.)

(Jayesh V. Bhairavia)
Member (Judl.)

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O.A. NO. 122/2020

20.03.2020.

Shri Sudarshan Shrivastava, I/c for applicant.
Shri Prabhat Kumar, I/c for respondents.

O.A. has been disposed of with direction to respondent no.4. Order (Oral) as per separate sheets.

(Dinesh Sharma)
Member (Admn.)

(Jayesh V. Bhairavia)
Member (Judl.)

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